

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3756 of 2020

Lallu Khan @ Shadab Khan. ... **Petitioner**
Versus
The State of Jharkhand. ... **Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Vijay Kumar Sharma, Advocate
For the State : Mr. Shekhar Sinha, A.P.P.

02/8.7.2020

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Pratappur P.S. Case No. 109 of 2018, G.R. No. 546 of 2019.

It has been alleged that the petitioner and other accused persons had made firing at the main gate. Petitioner was identified as earlier also he had demanded Rs.7,00,000/- as extortion money.

However, it appears that in course of trial, the informant, who has been examined as P.W-1, has been declared hostile. Petitioner is in custody since 22.4.2019. The allegation in view of the evidence of P.W-1 therefore gets diluted.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate, Chatra in connection with Pratappur P.S. Case No. 109 of 2018, G.R. No. 546 of 2019.

(Rongon Mukhopadhyay, J)

Rakesh/-